

1	2	3	4
2	NCT of Delhi	72.78	32.00
3	Himachal Pradesh	36.82	26.78
4	Madhya Pradesh	546.42	480.00
5	Chandigarh	4.96	1.98

Statement-II

The State-wise amount of Food subsidy under National Food Security Act, 2013 for the first quarter of Financial year 2014-15

Sl. No.	State/UT	Amount (Rs. in crore)
1.	Bihar	1,058.80
2.	Haryana	334.39
3.	Himachal Pradesh	94.31
4.	Karnataka	1,503.42
5.	Maharashtra	2,133.90
6.	Punjab	60.01
7.	Rajasthan	1,245.24
8.	Chandigarh	5.64
9.	Delhi	68.40
10.	Chhattisgarh*	1022.65
11.	Madhya Pradesh*	1078.82

* In the case of Chhattisgarh and Madhya Pradesh the amount shown is the advance/provisional food subsidy released to them by the Department of Food and Public Distribution during the first quarter. In the case of other States/UTs, the amount of food subsidy has been calculated on the basis of (i) difference between the budgeted economic costs of wheat (Rs. 1993.70 per quintal) and rice (Rs. 2755.77 per quintal) and the issue prices under NFSA i.e. Rs. 200 per quintal for wheat and Rs. 300 per quintal for rice and (ii) the quantity of foodgrains issued from Food Corporation of India.

Emblems and Names (Prevention of Improper Use) Act, 1950

1117. SHRI MAHENDRA SINGH MAHRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Emblems and Names (Prevention of Improper Use) Act,

1950, prohibits the use of name beginning with National, Rashtriya, etc. without permission of the Central Government for Trading, Commercial and Professional Organization;

(b) if so, whether provisions of the Act are also applicable to Non-Trading, Non-Commercial, Non-Professional Organizations;

(c) how many organizations with such names and emblems are permitted by the Central/State Governments and the criteria therefor; and

(d) how many organizations are functioning with such names and emblems for trading, commercial and professional purposes without permission of Government and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):
(a) and (b) Yes, Sir.

(c) and (d) No such information is centrally maintained since the registration of names are done by Registrar of societies of various States/UTs. As and when this Department receives specific complaints, the Registrar of Societies of the concerned States/UTs are advised to take suitable action including cancellation of name.

Implementation of National Food Security Act

1118. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the National Food Security Act is not being implemented in most of the States though the deadline for its enforcement in all States was July 5, 2014; and

(b) if so, the States which have started implementing the law and Government's reaction to the tardy implementation of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):
(a) and (b) The National Food Security Act, 2013 (NFSA) has deemed to have come into force on 05.07.2013. It inter alia provides for a period not exceeding 365 days to